The Andhra Pradesh Khadi and Village Industries Board (Amendment) Act, 1997

Act 33 of 1997

Keyword(s):
Board, Khadi, Village Industries
THE ANDHRA PRADESH KHADI AND VILLAGE INDUSTRIES BOARD (AMENDMENT) ACT, 1997.

ACT No. 33 OF 1997*

[19th December, 1997]

An Act further to amend the Andhra Pradesh Khadi and Village Industries Board Act, 1958.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Forty-eighth Year of the Republic of India as follows:-

*Received the assent of the Governor on 17th December, 1997.
For Statement of the Objects and Reasons, please see the A.P. Gazette Part IV-A Extraordinary dated 29th July, 1997 at p-4.

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1. (1) This Act may be called the Andhra Pradesh Khadi and Village Industries Board (Amendment) Act, 1957.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

Amendment of Section 3
Act IV of 1957.

2. In the Andhra Pradesh Khadi and Village Industries Board Act, 1958 (hereinafter referred to as the principal Act), in section 3, for sub-sections (2), (3) and (4), the following shall be substituted, namely:

"(2) The Board shall consist of the following members, namely:

(i) five ex-officio persons to be appointed by the Government who have shown an active interest in the production and development of Khadi or in the development of Village Industries of whom one member shall be nominated as the Chairman and another member shall be nominated as the Vice-Chairman by the Government;

(ii) the Additional Director of Industries, in-charge of Khadi and Village Industries, Member Ex-Officio;

(iii) the Joint Secretary or the Deputy Secretary to Government in the Industries and Commerce Department, in-charge of Khadi and Village Industries, Member Ex-Officio;

(iv) the Joint Secretary or the Deputy Secretary to Government in the Finance and Planning (F.W.) Department..."
incharge of Khadi and Village Industries
Member Ex-Officio; and

(v) the Chief Executive Officer
Member Ex-Officio.

(3) The Chairman shall exercise such
powers and perform such functions as may
be prescribed or as may be delegated to
him by the Board.

(4) The Vice-Chairman shall exercise
such powers or perform such functions as
may be prescribed or as may be delegated
to him by the Chairman or the Board.

3. In section 5 of the principal Amendment
Act, —

(i) in sub-section (1), for the
words "A member of the Board", the words
"the Chairman, Vice-Chairman and the
non-official members of the Board" shall
be substituted;

(ii) in sub-section (2), for the
words "any member" the words "Chairman,
Vice-Chairman or any member" shall be
substituted;

(iii) in the marginal heading, for
the word "Members", the words "the
Chairman, Vice-Chairman and non-official
members" shall be substituted.
Amendment

4. In section 9 of the principal Act, including the marginal heading, for the words "Vice-Chairman", the words "Chairman and the Vice-Chairman" shall be substituted.

G. BHAVANI PRASAD,
Secretary to Government,
Legislative Affairs & Justice,
Law Department.